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The question was put and the motion was adopted.

SHRIMATI SUSHILA ROHATGI: Sir, with your permission I move:

"That the amendment made by the Lok Sabha in the Bill be agreed to".

The question was put and the motion was adopted, ,

MR. CHAIRMAN: Yes, Mr. Bhupesh Gupta. You can take your time now.

- 1. STATUTORY RESOLUTION DISAPPROVING THE PARLIAMENTARY PROCEEDINGS (PROTECTION OF PUBLICATION) REPEAL ORDINANCE, 1975 (NO. 25 OF 1975) PROMULGATED BY THE PRESIDENT ON THE 8TH DECEMBER, 1975
- II. THE PARLIAMENTARY PROCEED-INGS (PROTECTION OF PUBLICA-TION) REPEAL BILL, 1976

SHRI BHUPESH GUPTA (West Bengal): Sir, I move the Resolution.

SHRI T. N. SINGH (Uttar Prodesh): May I raise one point, Sir?

· Sir, the other day when I was referring to the question of the proceedings of Parliament being reported, you had said that if any complaint is brought to your notice you would look into it. I have now to bring to your notice a complaint. The thing is that though we walked out yesterday but still no mention is made about it in the proceedings. You have said that you would look into any such complaints. If you had not said, I would not have mentioned it but since you had said therefore I am drawing your attention to it.

MR. CHAIRMAN: Yes, Mr. Bhupesh Gupta.

SHRI BHUPESH GUPTA: Sir, tt has been your misfortune to witness the spectacle of an old member in the House a great and dear friend of Feroze Gandhi, moving a Resolution such as the one I am teading out:

"That this House disapproves the Patliamentary Proceedings (Protection of Publication) Repeal Ordinance, 1975 (No. 25 of 1975) promulgated by the President on the 8th December, 1975." "Sir, I tried my best to impress upon the Government, if nothing else, in the name of or in the memory of Feroze Gandhi, not to push through this Bill because I felt that in this particular Act which is sought

to be repealed now and has been negated already in the Lok Sabha, we witnessed and would have been witnessing in years to come, the contribution that our late friend Feroze Gandhi made to the working of the parliamentary system, to the immunities and rights of the Members, to the dignity and honour of our work and for the protection of our role to the people at large in the larger national interest, for the good of the nation and for the decencies of our public life. day we are here called upon to bury that memory ourselves with our own hands which during his life-time we all together built and the Bill that was passed twenty years ago was conceived by him, drafted by him, piloted by him and pushed through by him amidst declarations not only of the members of both sides of but of all progressive jourthe House including eminent editors of our country. I am sure, Sir, if you look back to your diary, and if you had made an entry there, you would find that your reaction to that measure was sympathetic and understanding. But, Sir, it is not for me to recall your memories that go back to twenty years. But it is tragic, Sir, and painful for us in this Parliament to see that these measures are to be negated by a Government such as this. Sir, I believe, Mr. V. C. Shukla was also a friend and an admirer of Feroze Gandhi and Mr. V. C. Shukla was then younger in age, perhaps, brighter in many respects. I have verv great personal affection for him even now. But it pains me that today when the man is no more, to whom many of our Congress friends in those days went for guidance and help and assistance, his creation, one Bill he sponsored and got passed in Parliament to bear his name that here is Feroze Gandhi's Act, is sought to be assassinated in this very House by people who used to be his friends and would. I believe, still cherish his memory.

Repeal Bill, 1976

Sir, coming to this measure, as you know, the parliamentary proceedings were not protected when they were reported in the paper. How this measure came, I think, some hon. Members here may remember; others being new or, perhaps, not very conversant with this aspect of the work of Parliament, do not have the facts in their minds. Sir here I should like to point out to you that this law,

[Shri Bhupesh Gupta]

Feroze Gandhi's Act, did not come all of a sudden. It had its background. Sir, first of all, when the Press Commission was meeting in 1952, the journalists of the country made representations to the Press Commission that they were facing difficulties in reporting parliamentary proceedings because the law of defamation always hung over their heads like the Damocles sword.

That is why they thought that some changes were needed and impressed upon the Press Commission to make recommendations to that effect. The Press Commission did make certain recommendations and suggestions to that effect. All they said was that the practice followed in the British Paliarment, in the House of Commons, should be followed in our country. This was one aspect of the background.

Then, Sir, another interesting thing happened. In this House, there was one question asked-we were there at that timeand that question related to some coal wagons which were bound for the Government ordnance factories in Modi Nagar. These coal wagons were diverted and delivery of coal was taken by some local industrialist. This resulted in a serious coal shortage at that time and many things came to light. The name of the industry which took the illegal delivery was mentioned in this House and I believe, in the other House also. The PTI sought to report it. But this was not done on the ground that if that was reported, the Modi Nagar industrialist would file a case of defamation. The Press Trust of India was helpless because it had naturally no other proof than what the Government itself and the Railway Minister had stated in Parliament. Therefore, Sir, the Modi Nagar industrialist who stole the coal got away and when Parliament mentioned it, they saw to it, because of their power, money, wealth and the fact that the lawyers were at their command, that these were not published. This naturally angered Parliament and created concern among Members of Parliament because the people did know and on such an occasion it was necessary to make the names of such antisocial elements public.

Then, Sir, there was another instance. After the murder of Gandhi, in the Lok Sabha, Prime Minister Jawaharlal Nehru made a reference to Mr. B. D. Savarkar's connection with Gandhiji's murder. you know, when Pandit Jawaharlal Nehru spoke he spoke not only sincerely on such matters, but with sufficient knowledge and authority as well. What happened? mediately after PTI circulated N'ehru's speech, Mr. Savarkar gave a legal notice of defamation to the PTI. But the notice waived on an under-taking being given by the PTI that it published Savarkar's statement. That is how Nehru's statement was made the subject-matter of legal action and the PTI for having committed the crime of publishing Nehru's statement made in a Parliament, in all seriousness and absolutely bona fide, had topublish Mr. Savarkar's statement also.

Then, Sir, I come to the third instance. In the Lok Sabha, Feroze Gandhi brought out the famous Bharat Insurance case of Dalmia which ultimately ended in nationalisation of the life insurance business. In this House, and in the House, we were fighting for the nationlisation of privately-owned life insurance companies and many factual data other things were brought to the notice of the House by naming the individuals responsible for defalcation, manipulation and swindle of the savings of the community. Sir, the revelations led to a situation when Shri Ram Krishan Dalmia found himself in Jail. Such was the case made out. Sir, the Government accepted the made by Feroze Gandhi and others in the two Houses of Parliament.

Sir, Mr. Chairman Deshmukh the then Finance Minister of the country, I think, complimented Mr. Feroze Gandhi having brought these things to the notice and the publication of which was equally welcome and helped the people. Sir, today after all that, Dalmia's name cannot be published even if the crime is bigger. Surely, they are very very happy this is the background. It was after these experiences that the Federation of Working Journalists could not publish articles reciting the examples of America. France or other European countries. It was phasized that the parliamentary proceedings were to project the wishes of the public, the people outside and not only for the press itself but also for others. Therefore...

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they stressed on it that they wanted protection to be given against the proceedings in the court which was specially exempted under article 499 of the Indian Penal Under such circumstances, Feroze Gandhi introduced the Bill in the Lok Sabha in 1956, exactly on the 23rd of March. Sir, let us, when we bury his memory, at least remember his word way of an epitaph to what we are doing. Sir, Feroze Gandhi moved this Bill and said:

"I am conscious that I stand in special need of the indulgence of the House because I am aware that the great privilege which has fallen upon me of presenting the Bill to the House arises from no merit or talent that I possess but from the engaging whimsicalities of our parliamentary machinery. I am not the sort of back-bench Member who enjoys having thrust upon him the duty somewhat tedious exposition from script. I am rather the sort who enjoys descending upon the House at rather infrequent intervals—the sort of backbencher who existed in more spacious days-to castigate a mischievous Minister and then retreating for months. I am afraid, therefore, that it falls to me to request the indulgence of the House while I fulfil the very great privilege and duty of moving this second reading. This is not what have to say. These are the words of Mr. N. H. Lever who moved the Defamation Amendment Act, 1952 in the British House of Commons. He too like me, Sir-I am sorry, Madam-was a private member."

Persaps Madam occupied the Chair and the world 'Madam' brings a feeling of some emotion to my mind too. Shri S. S. More said: Let us make a convention to call the Chair as 'Sir,'. And Mr. Feroze Gandhi continued:

"Like myself too was a private Member and that shows that where matters of libel, slander and defamation probably private concerned. the Members are usually summoned in all Madam, I am in need of Parliaments. greater indulgence of the House than Mr. Lever was for I am not a lawyer.

This information may also help to raise my stock in the Treasury Benches."

And now the Treasury Benches never listen to the sentiments expressed by us. What has happened to the Treasury Benches in such matters, I do not know.

Shri Gadgil said: Half a dozen of them are lawyers. And then Mr. Feroz Gandhi continued.

"I would like to express my thanks to the Law Minister for all the help that he has so kindly given me in drafting the Bill. I would also like to thank the Federation of Working Journalists and all friends who have helped me and, if I may say so, inspired me to bring the Bill before the House."

In this connection, before I proceed further to quote his speech-because that will also be my speech today-I may remind you I know it for a fact-and unfortunately he is not there to bear me out-that he met Prime Minister Jawaharlal Nehru, had long discussions with him, and Jawaharlal Nehru was fully convinced. If I remember aright, he once told me that Panditji was quite enthusiastic about this Bill; there would be no Then, Sir, the problem arose of convincing Shri Govind Ballabh Pant, the then Home Minister of the country. Sir, these are very interesting stories. Then Feroze Gandhi went to Shri Govind Ballabh Pant and Govind Ballabh Pant, the Home Minister then, also gave his O.K. The Law Minister was then asked to help him in drafting the Bill, a fact which Feroze Gandhi gratefully noted in his speech.

Now, Sir, to quote Shri Feroze Gandhi again: "The Bill is a simple one. It seeks to privilege the publication of proceedings of Legislatures and confers on those who desire to publish our proceedings immunity from all legal action. The privilege which it sought in the Bill is not an absolute privilege, it is a qualified privilege. The Federation of Working Journalists and the All India Newspaper Editors' Conference have also demanded the freedom to report the proceedings of Legislatures without fear of any legal action. The Commission on the Press has also re-

[Shri Bhupesh Gupta] commended the amendment of Section 499 of the Indian Penal Code to that effect. For the success of our parliamentary form of Government and democracy, and that the will of the people shall prevail, it is necessary that our people should know what transpires in this House. This is not your House, or my House, it is the House of the people. About 500 of us represent the desires and aspirations of 36 crores of our people. It is on their behalf that we speak and function in this Chamber. These people have a right to know what their chosen representatives say and do. Anything that stands in the way must be removed." Then he continued: "The extent to which democracy has succeeded can be judged by the extent to which we have successfully compelled the Government to function in the full limelight of publicity". . . "Sir, you know Feroze Gandhi's relations with the Minister of the country at that time."... The entire machinery of Parliament is geared to that effect. Our objective today is a socialist society and it is here that we run into the first hurdle. The newspaper which is the means of conveying and giving expression to our ideas belongs to a sector of economy called the private sector. The second and perhaps the biggir obstacle is the law of libel or defamation. The law of libel hangs like the sword of Damocles over the head of every editor and correspondent and keeps impressing on him how precarious his existence is. Any newspaper which today publishes the proceedings of our legislatures does so at considerable risk and throws itself open to both civil and criminal action. The law of libel operates like a kind of silent censor..." Now we have not a silent censor but we have a talkative censor and a very active one. "... and in a way prevents people from knowing that which they have a right to know." Sir, this is how Feroze Gandhi moved the Bill.

Finally, Sir. since I cannot quote everything from his long speech. I would like the Members, even after the session is over to go indeed into what Feroze Gandhi said in the course of his long speech. I must congratulate him today again. Well, that congratulation will naturally be pos-

thumous. Perhaps he will not get Bharat Ratna award. But surely a friendly and affectionate word of gratitude and congratulation will be well placed for a friend no more with us on such an occasion as this, so challenging and forbidding. His enthusiasm was not only well informed, well argued and convincing, but also it had the passion of democracy the spirit of democracy, and an attempt to elevate the stature and dignity of our Parliament, while conscious of the fact that the pressa section of it-was in the grips of the monopolists. Remember every section of democracy which he wanted to be unfettered.

In that speech, many other things have been said. It is not possible to quote them here. Then I should like to say that towards the conclusion of the speech, he appealed passionately for the acceptance of his measure. And before voting took place, Mr. H. V. Pataskar the then Law Minister of the Union Government, got up. He commended the Bill for the acceptance of the House. What did he say?—

"I think it is a very good Bill with a very good objective".

This is what he said, and many other good things he said, and he complimented Mr. Feroze Gandhi. In this House, who moved the Bill? Dr. P. S. Subbarayan, another great friend of Jawaharlal Nehru, who was to become the Cabinet Minister and who held the post for number of years, moved this Bill in this House on May 11, 1956. He said—

"Originally it was intended to apply this to all the legislatures. I even now feel that it would have been correct to have included all legislatures because these legislative assemblies are also miniature parliaments and they transact quite a lot of business which is of interest to the public. But that apart, Sir, I feel that this is a very salutary measure and should be passed into law."

And it was passed into law.

Sir, I find that I was one of those who got up from the Opposition Benches because I was occupying the same place at

that time. I got up to support him and we gave our full support, as all others did 'Sir, it would not be proper for me to quote my own speech-it is not necessary-because I have not come here to remind you what I said; I have come here to remind you what Mr. Feroze Gandhi said, and what we are doing today to his memory. Forget what I said. But I would like to say in this connection that every Member-here are the proceedings before me-from the Congress side and from the Opposition side rose one after another to voice their full-throated and energetic and enthusiastic support to the Bill, acclaiming the initiative and Mr. Feroze Gandhi had made over this matter.

SHRI N. G. GORAY (Maharashtra): Today's Congress is not Jawaharlal Nehru's Congress.

SHRI BHUPESH GUPTA. Well that is another matter. I am not going to discuss it because after all, Sir, I am not writing history here today; I am just discussing the Bill that is before us.

What was the Bill? The Bill was not so bad as it is sometimes made out. I have got the original Bill which was passed. In that Bill, there are two provisions, section 3(1) and (2). Section 3(1) made the provision that no publication shall have protection if the publication is proved to have been made with malice. That is to say, under section 3 of Mr. Feroze Gandhi's Act, malicious publication was not given any protection.

Then, section 3(2) reads—

"Nothing in sub-section (1) shall be construed as protecting the publication of any matter, the publication of which is not for the public good."

This was another provision. Now, Sir, the original Act which we are now burying has two safeguards. Firstly, the publication must not be malicious if it is to get protection.

And publication must be for public good to get protection. If anyone can show that the publication is malicious, well, he wins and no protection is given to the paper. If anyone even shows that the

publication is not for public good, he wins and the press has to suffer. Now even that is not tolerated. Sir, what will happen now? Let us discuss the consequences of this Bill. I have given the background. Twenty years have passed since that law was enacted. What has happened to the country? What is our balance-sheet? Is the balance-sheet to be drawn by what happened during the last two years or so or by the actions of some stray individuals here or some sections of reaction there, or is it drawn otherwise by taking into account all the plus points and minus points, the credit side and the debit side, in order to understand where we stand? Sir, what happened? Recount, During the past 20 years, in this House and in the other House, since the Bill was passed, how many exposures in public have been made? Would there be Vivian Bose Enquiry Committee report published, even if it had been laid on the Table of the House if there had been no Feroze Gandhi Act? I should like to know. It would not have been possible for the Vivian Bose Enquiry Committee report, which was made available to Parliament. to be published in the newspapers because Dalmia had enough money to threaten detamatory action and prevent publication. What would have happened to the Mundhia case which led to the appointment of the Chagla Commission, the report of which was again published? Sir, many of the disclosures made courageously by Feroze Gandhi himself in the Lok Sabha in 1957 and in later years would not have seen the light of day, as far as the public is concerned, had there been no protection given by the Act he had conceived and piloted and got passed. What would have happened to the Aminchand Pyarelal case where again exposures were made of malpractices and so on, which got published in public interest? Aminchand Pyarelal, too, had a lot of money to prevent any such publication by the press. What would have happened to many Birla exposures in this House, including the exposure which we made from these benches showing that on the eve of devaluation, he got scent of it and earned by illegal transactions, by his own bank, the United Commercial Bank and his concern, the Hindusthan Motors, one million pounds sterling, de[Shri Bhupesh Gupta]

priving the treasury of that amount, which has resulted in the ordering of an enquiry and which the Government itself has admitted? Would Birla's name have been published at that time? What would have happened to the reports of various enquiry committees which went into charges of corruption against Ministers? Today, Sir, we have got charges against the D.M.K. Ministry. May I know, after this Bill, which paper will dare to publish the charges and allegations that I may make. standing here against D.M.K. Ministers who have been overthrown and ousted from power? Nobody will dare publish it because there will be always the threat of a defamation suit. Sir, you know very well the case of Bihar corruption, the charges of corruption against Ministers. We discussed it in this House and it was published in the papers, and as a result, an enquiry commission was appointed under the Commissions of Enquiry Act. What would have happened to those proceedings in Parliament and the Commission's report insofar their publication in the press is concerned? What would have happened to the enquiry against Biju Patnaik? A Cabinet sub-committee was appointed and it gave its report, and the report was placed on the Table of the House. Names and numbers were given some of which were published. Do you think such a thing is possible now? No. Even Government documents branding corrupt people as corrupt, corrupt Ministers as corrupt, mentioning monopolists, and others for their crimes, economic and other offences, will not be published. What is the guarantee ? No guarantee. For example, if I were to take the names of Haji Mastan, Bakhia and other smugglers and mention them here, can their names be published No. The smugglers, too, have lawyers at their command and money at their command. They can go to the courts of law and stop the publication of these names. To who are you giving protection? To the corrupt officials, smugglers and others. There was an enquiry commission to go into the pipeline scandal. The names of the officers were given and they were all published in the papers. Government appointed an enquiry commission to go into the pipeline scandal. Would that have been possible if there was no protec-

tion given to the press? People are entitled to know when on the basis of evidence accepted by the Government we, responsible Members of Parliament, bring charges against organisations and individuals in the public interest and for public good in order to protect our national assets and national interests. Now will they know the names that we bring in here? No. Now there will not be any publications of these names because the law of defamation is there. Sir. I can cite many instances. In this very House we had exposed the CIA agents by naming them. Today Government itself is talking about CIA activities in the country, about destabilisation and tools and agents of destabilisation. Is it not our right to expose them and mention them by names as many of us have done in this House? Now these names cannot be published in the newspapers because the law of defamation will be there. Why this thing? Why? I cannot understand. You go through these volumes and see for yourself the services the Parliament and its Members, on that side and this side, have done in exposing corruption, in exposing the anti-national elements and exposing all kinds of economic offences. Today if I say that some Americans are going about in this city carrying on disruptive and subversive activities to bring about destablisation, I am not entitled to get their names published in the newspapers, even if I am able to convince the Government and the Government accept my contention. This is the position. How many CIA agents have been named here? What is the guarantee now that these Americans will not come and do certain things. Many things have taken place and you have caught redhanded some of the people for defalcating public funds, and evading income-tax and this was possible because their names were published. If I give another example. Westinghouse and Mr. Drobot were, named and Government took action against them. These names will not be published hereafter because Westinghouse has the same right as a citizen to go to the court of law and file a defamation suit against any newspaper publishing that name. Is it right? Harijans have been murdered by landlords in Tamil Nadu and other places and we have named those landlords. Government have accepted our statement. But these names cannot be published now because they are honourable men protected by Mr. Sukla's burial

of the Feroze Gandhi Act. Why this? If people commit rape on Harijan women, I cannot disclose those names because these names are to be protected and Parliamentary immunity will not be extended to the newspapers. Such names should be known to the people outside. I can give several instances. If I start giving instances, I will have to ask you to have a special session and give me at least three days to speak at length when I shall give you instances galore to show to you what services this Parliament and all of us together-we do not claim any monopoly and Mr. Feroze Gandhi, after all, did not belong to the opposition side-have done. He belonged to the other side and we have done together many things.

Sir, some time ago, in Parliament also, we made a demand for taking action against the monopolists. The Birla Memoraridum was submitted and we raised the issue and we brought it to the notice of the Government. We also brought to the notice of the Government many cases of Income-Tax evasion on account of which 151 Income-Tax cases of the Birlas have been reopened. Today, if I say that the Birlas are tax evaders and give such voluminous evidence and convincing material which the Government would find acceptable, even then the names of the Birlas cannot be published because Birla will go to the court to sue the paper for the publication of this on the ground that it is defamatory because there is room for defence in the law relating to defamation. But what can be done if what is published is true? I can accuse anybody here and I can accuse the Government, We are all agreed on this. I can do it and it will be in the proceedings. But the country will not know because the publication of that is barred. This is what is happening. Naturally, Sir, the monopolists are the happiest lot today. They are the happiest people now. The monopolists and others will be happier now. You are taking away something which has, by and large, served the national interests although I admit that it has been abused by some sections of the Press. I would come to that point also, Sir. His case will be that it is being abused by them. Sir, when has any right or any privilege not been abused by the reactionary, counter-revolutionary, antisocial and anti-national elements? I should

like to know this. Always they have misused the rights and previleges given to them We have some rights and some priveleges in Parliament. I can speak as much as I like and anybody can speak as much as he likes easily and under article 105 of the Constitution it is a privilege and it is a right given to us. But it does happen also that such a right is abused even by some Members of Parliament sometimes by their making all kinds of allegations, absolutely mala fide and false. Does it mean that on account of that article 105 of the Constitution is to be amended to take away that right of ours, that privilege of the Members of Parliament in this manner? Sir, you will never suggest this kind of a thing. Therefore, I say that this kind of character assassination has taken place through the Press. I agree. But which are the papers which have done this thing? These papers are those which the late Shri Feroze Gandhi spoke against even while moving his Bill, the monopoly Press and the reactionary Press, which have seized upon the speeches and the statements made in the Houses of Parliament in order to give publicity to them, to help the campaign of destablisation or the counter-revolutionary or fascist campaigns. Go to the monopoly Piess and go through the papers. You will see that whatever has been said against the Communist Party, flor example, ir, Parliament by our Jana Sangh friends, by our Swatantra Party friends and others in the past, have been given big headlines by those papers. Sir, we have been the victims and sufferers of this kind of misuse of parliamentary reporting. But, whatever we have said against them, against the Jana Saugh and against others, has not received the same publicity in the jute Press. Therefore, we have suffered on that account also. But that does not mean that we should abolish the entire right itself.

Sir, it is true that some people, most irresponsibly, for political purposes, for purposes abominable and deplorable, have indulged in character assassination. Day after day I heard the late Mr. L. N. Mishra being assailed in the House and that got a lot of publicity in the Press, in the reactionary Press, but not in the Press with which people like us are connected. Have you, Sir, seen anything written against you in our Press? No. We do not indulge in such character assassination.

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SHRI DWIJENDRALAL SEN GUPTA (West Bengal): Sir, if somebody says that the movement led by Shri Jayaprakash Narayan is reactionary or counter-revolutionary, is it not character assassination?

12 Noon

SHRI BHUPESH GUPTA: I did not mention any name Therefore, I say that Mr. L. N. Mishra has been ...

MR. CHAIRMAN: I think you have taken more time.

SHRI BHUPESH GUPTA: Let us take it. We are losing something valuable.... (Interruptions). If you go through the papers of the last two or three years, everything said against us has been given a lot of publicity, while everything said against our rightist friends. the total 'revolution-wallahs' and others has been blacked out...

(Time Bell rings)

MR. CHAIRMAN: You will again have the right to reply.

SHRI BHUPESH GUPTA: Right of reply can spill it to the next month. (Interruptions). Sir, I think this thing has mainly persuaded the Government. We dissociate with this character assassination. You have been here, Sir Have you ever heard us making say statement?...

SHRI KALI MUKHERJEE (West Bengal),: You have expertise in that. Don't think that...

SHRI BHUPESH GUPTA: No. When We spoke about the acts of Maharani of Gwalior, no publicity was given in the capitalist press. When we spoke about Gayatri Devi of Jaipur about her gold and other things, one ton of which was seized, no publicity in the bourgeois press, or there was just a minor reference to it. We know this thing, Sir, everything said against the Soviet Union, for example, the most friendly country, received the widest publicity in the jute monopoly press. But when we said something against the U.S.A. about Vietnam and many other things, no publicity, or very scarce publicity, was given. But the moment one word is said against the Soviet Union or other friendly socialist countries, it becomes a box news, banner-line, frontpage story of some of the newspapers. Please

do not use this argument of mine in your favour only. You use also other arguments that I am giving. . . (Time Bell rings). I will not deny that abuse is taking place. We are sorry for it. We are ashamed of it. One of our great colleagues, a dear friend, as I have already mentioned. has become a victim of the character assassination campaign. I have in mind Mr. L. N. Mishra. Sir, that we shall never, never forget. But all the other corruption charges that we had made, real charges, substantiated by the police searches and others against those people, Maharanis, ex-Maharanis and Rajas, they were given practically no attention at all in the bourgeois, reactionary press. Therefore, Sir ...

MR. CHAIRMAN: Please conclude.

SHRI BHUPESH GUPTA: Then, I suggest that there are ways of dealing with it, apart from the Feroze Gandhi Act. Sir, you as Chairman can always direct as to what should not be published. Even if something is parliamentary, it is absolutely in your power to direct, in public interest, that this should not be published; and I am sure you will exercise your best judgment in public interest, and absolutely bona fide. You have also to rely on some of the rules. If the rules are bad and have loopholes, let us sit together and discuss. Apart from the discretionary powers of the Chairman, let us have rules in order to prevent such publicity. It is not necessary on that account to descend upon the Feroze Gandhi Act or the Repealing Act. Sir. this is another point I should like to make.

Sir, we are very sorry about it. The Prevention of Publication of Objectionable Matter Bill will be discussed. Press censorship is there and other laws have been changed. And now, these proceedings go. Sir, by and large, our newspapers, small ones, which are not controlled by monopolists and big business houses, have given a good account of themselves. I am not mentioning Motherland and others. They were pastmasters in character assassination and other scurrilous publication. As far as obscene publications and other things are conceined, we do not discuss them. There is enough law in the country to deal with these publications. We do not discuss sex here so that its publication becomes pornography.

Sit, protection has to be viewed from a larger political and moral angle. This Parliament is strong enough to look after itself. It is not necessary to withhold the protection that we gave ourselves unanimously in both the Houses. This is what I would like to say in this connection.

Sir, I feel very sorry for this thing. feel very sorry for a variety of reasons. Sometimes. I have a little emotional feeling. But to be emotional in such matters is not perhaps necessary. I know it very well. Mr. Shukla will not pay any attention to my emotion. But let him give some attention to my arguments. Mr Feroze Gandhi wanted this law to apply to the proceedings of the State Legislatures also. Then, he restricted it on the advice some people. Parliament functions before the eyes of the nation. Our audience is not only those who sit here or occupy the galleries. Our audience is the whole country. Let the people judge us by what we say here. If we make bad allegations and suspicious allegations, neople will punish us. If we make good allegations in the national interest, for public good, for protecting what is good in public life, for exposing monopolists, landlords and corrupt and degraded elements in our public life and bring it to the notice to the House the scandals that our country more than any defamation. that should be known to more people. Ultimately, it is the people who are the masters of this Parliament. How can we take away that thing from the people? It is said that the proceedings will be there. I know they will be recorded. People do not read the proceedings. They go by the newspapers several millions of which circulate. They go by the reports given by the All India Radio and other things. They will be denied the right to be informed of what goes on here. They have a right to pronounce their verdict and judgment on our behaviour. They have a right to know who are anti-social, who are corrupt and who should be care of by the people and against whom people should be vigilant. If something is said about somebody, that will not be published any more because that person can go to the court of law and sue the paper for defamation. (Time bell rings). You have made allegations, very rightly, against

some of the Opposition Leaders here and that would not be published. Sir, in this very House. I brought to your predecessor's notice how Mr. Morarii Desai, for example, was holding shares in an industrial concern and withdrawing that money for investment in his son's concern. At same time, he was advising the people to save money by introducing compulsory deposits and other things. Will that published will not Mr. Kanti Desai, the illustrious son of Morarii Desai, having been protected by the measure you passing, go to the court of law and prevent us from bringing all these things to the publie notice

MR. CHAIRMAN: Now, you take your seat.

SHRI BHUPESH GUPTA: Therefore, Sir, what you are doing you must know. Even a Minister is not free. If the Minister's statement says that some is a smuggler, even that will not be published.

I am sorry, Sir, I have taken your t me. I am conscious of it. But there comes a time in parliamentary life when truth has to be told. And every word I have attered, every word I have said is based on factual data, including the proceedings of the House.

Sir, this is a shameful act, a shameful and self-denying Ordinance. It is meant to take away something good. The that some people had misused does not mean that we should throw the baby with the bath-water. Sir, it was open to us no have mutual counsel and discuss how we could meet the situation of character assassination by changing the rules, and by even giving more powers necessary to the Chair. That course we have not taken. Behind the back of Parliament, when Parliament was going to meet, an Ordinance was hurriedly issued, thereby committing a fait accomple. which will compell the Congress Members to do nothing but endorse and vote for it. Therefore, I appealed to them, even when this thing was under discussion in the Lok Sabha to reconsider this measure, no: to bring this to the House, and to let it lapse. But the Government has thought that it must go its own way. Sir. all 1 say is that this is not showing respect to Parliament. Sir, we are all sorry and the measure will be celebrated by the Tatas

[Shri Bhupesh Gupta] and Birlas, by the Goenkas and Dalmias, by the tribe of smugglers, financiers, corrupt officials and oppressive landlords, those who lynched the Harijans and raped Harijan women, and those who carry on depredation of all kinds in our public life. The measure will be celebrated by agents of the CIA and the CIA operators in this country whose names we announce here or mention here would not see the light of the day. As far as the people are concerned, Sir, it is a blow, not to the Press, but to our dignity, to our honour, to the respect of Parliament, to the stature to which Parliament was raised by Feroze Gandhi. It is a blow not only to the present but to the future as well because to sharpen the struggle, it will be very, very necessary for us to expose all antisocial, fascist, corrupt, rightist elements, and these elements in our economic and social life who live on the fat of the land by their blatant plunder, by their corruption, by their injustices and uncountable calumny. These people will be under the protection of the Repeal Act and will be deinied the chance of having to face public exposure. Sir, they will celebrate and we all will be sorry. Thank you, Sir.

The question was proposed.

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI VIDYA CHARAN SHUKLA): Sir, I beg to move:

"That the Bill to repeal the Parliamentary Proceedings (Protection of Publication) Act, 1956, as passed by the Lok Sabha be taken into consideration."

Sir, there seems to be some misunderstanding in the minds of hon. Members about the scope of this repealing Bill Here, I must make it clear that this repealing Bill does not bar publication of any proceedings of Parliament. Any newspaper and every newspaper can publish every word said in this hon. House about any person. Hon. Members are protected by article 105 of the Constitution, and anything said by them is not accountable in a court of law. Therefore, the right of the Members to expose monopoly houses, expose scandals or any other maipractices is completely unhindered or completely unaffected by this repeal. Now, the point that has been raised is that such exposures and other things apart from being heard l

by the hop. Members and the members of the Government should also be known to the public. As far as public knowledge is concerned, in genuine exposures like one Feroze Gandhi has made during his life-time and the hon. Member has made during his long and glorious tenure as a Member of this House, these things still be carried in the newspapers without any difficulty. The newspapers have uncanny sense of knowing what is truth and what is not truth in a general sense and whenever they have published wrong and malicious and false accusations hurlin the House against the Members Shri L. N. this House, like Mishra, or the Members of the other House or non-Members who are occupying eminent positions in the life of this nation, in most of the cases they have deliberately done so. But the responsible section of the press, as Mr. Gapta will concede, refrained from giving prominence to such accusations because this section felt that although they had immunity from defamatory proceedings under the common law of the land still they thought that these charges that have been made against the people holding high offices, including the President of India, the Vice-President of India, the Prime Minister of India and various other high dignitaries were flung the people holding high offices, including completely without any sense of responsibility and most of the time with malice. Although the Act which we seek to repeal today provides against the publication with malice but the charges made with malice were not protected if the charges were made in the House with malice and it was known that the charges were made with malice. The Act provides against any such reporting done with intention to malign but the newspapers could easily go before court and say that hey did not do so with intention to malign anybody, that these charges were made in the House and that they have faithfully and substantially correctly reported the proceedings of House. The result was character assassination and difficulties of all kinds and false charges were hurled in a planned manner against people who were doing public duty. It became such a racket that it became impossible for people to carry on with their normal avocation, normal work. Some people who wanted to take these masters to courts could not do so because

the consideration mentioned as a safeguard in the Act which we want to repeal says that it should be without malice, the reporting should be without malice. Now, this is a subjective thing and this cannot really be proved in a court of law by them. Therefore, the people who were defamed or whose honour was defiled could not take any protection under the common law of the land. This in turn a vicious movement in the country. You would be surprised if I indicate to you what was happening. There was a systematic campaign going on for the last so many years. Some hon. Members with certain journalists would sit together and decide that if certain charges were hurled against the Members or non-members and without the sanction or permission of the presiding officers and against all rules of procedure of the Houses they would get banner headlines and they would get full coverage in the press and this used to happen. Somebody would get up in the Zero Hour and level completely false. motivated charges and malicious charges and very constructive speeches made hon. Members of the Houses tucked away in a corner or not reported at all and these false charges, baseless and malicious charges which were anti-national and completely against any national interest would be played up by the jute press.

Mr. Gupta, while speaking, has given a great justification for this repeal. He himself stated several instances when speeches made by him and by other han. Members with constructive intentions were blacked out by the jute press or the monopoly press, whatever you may term it, and they published all kinds of things which had no relevance to public interest and which had no relevance to the problems of the country, problems of the people. They were played up with a certain scheme, certain design and a certain manner so that they could fulfil the ulterior motives. These were completely motivated and it was false reporting done not by the parliamentary correspondents or anything but the would completely kill or inhibit healthy debates. Members who wanted to make constructive suggestions and constructive criticism, who wanted to raise the level of debates in the Houses of Parliament, were discouraged from doing so

they never found any mention in most of the papers of the country. The people who brought sensational charges, false charges and charges which were completely founded on facts, found big spaces devoted to them. So there was more and more a counter tendency developing in Parliament amongst the Members to get on to sensational kind of speaking, not bothering about the facts, not bothering about the national interest, not bothering about the dignity of the Presiding Officer or dignity of the House and this was the thing which we have witnessed for so I am quite sure, Sir, having had the privilege of knowing Mr. Feroze Gandhi. if he were alive today, he would have himself seen the qualitative and quantitative difference that has taken place in the last 20 years...

DR K. MATHEW KURIAN (Kerala): He would have been in jail.

SHRI VIDYA CHARAN SHUKLA: He would have himself moved for the repeal of the Act. The Bill which he had brought forward and which was enacted by Parliament was done with high hopes of the Members being restrained. Members exercising selfrestraint, Members exercising various kinds of ethics but all these hopes were completely belied. I must say, Sir, that these hopes were belied and lots of Members of Parliament, majority of the Members of Parliament, spoke in a very anguished manner that the entire parliamentary proceedings are being misdirected by slandered reporting and reporting with such motives which are not in the best interest of the country...

SHRI N. G. GORAY: What is the reporting now?

SHRI VIDYA CHARAN SHUKLA: When Mr Feroze Gandhi brought up charges of corruption, when Mr. Bhupesh Gupta brought up charges of corruption reported against newspapers which because the charges were correct but because they felt that these charges having been made, were established, it was not such an easy thing for anybody to go to a court of law only to scare the newspaper. If the person against whom true charges or partially true charges had been made in the House goes to the court of law in a suit

[Shri Vidya Charan Shukla] for defamation, we know what happens to the suit for defamation in courts of law. Most of the people who go in such suits to the courts of law regret it later on. If he is completely hundred per cent not guilty, then of course he will get due redress from the court but if he is partially guilty or substantially guilty of the charges that had been brought against him in the House and published in the newspaper, first of all he will dare not go to the court for any defamation suit and if he does, he will come out in a worse form. He will definitely come out of the suit of defamation in a very, very bad form and he will get the beating that he deserves. But if an innocent man is sought to be maligned by a conspiracy, then how does that man seek the protection that a common citizen has today? Sir, by giving any immunity to such publication or even to hon. Members of the House, the common citizen of the country by implication denies himself a certain right under the common law. For the hon. Members of Parliament, it is a justified immunity because when discharge their duties as elected representatives of the people, they should have no inhibitions in their minds, no fear in their minds and they should be able to put forward whatever they know or feel in proper and systematic manner. But when it comes to reporting, the newspapers must be able to, and should, exercise enough discretion to determine what should reported and what should not be reported. It would be very naive for anybody to say that the experienced journalists and editors cannot, and do not, make a difference between charges and reports which are politically motivated and reports charges which are genuine. They been able to make such distinctions and I am sure they will be able to make distinctions of this nature in future also. The 1esponsible section of the Press has been exposing malpractices without any fear and even after the repealment of this Act takes place, I am certain that whenever matters of public interest come up, which prima facie appear to be true or which appear not to be false, they will certainly get prominence in the newspapers. The newspapers, as I explained earlier, have no restrictions whatsoever. I am talking of the normal times when there is no censor-

They have no restrictions and every ship. word can be reported. But newspapers will have to accept the responsibility for reporting. They cannot take the plea that like Members of Patliament, they also enjoy the same immunity granted under article 105. The immunity granted to hon. Members is confined only to what they inside the House. This immunity is not available to hon. Members outside the House. If Mr Bhupesh Gupta or any other hon. Member goes out and says the same thing that is said here, he would not be protected under this immunity. If somebody wants to haul him up in the court of law under section 499 of the Indian Penal Code, he can do so. But newspapers printing anything cannot be hauled up. They enjoy the immunity always. immunity which is available to Members only inside the House, when they are speaking on the floor of the House, is available to the newspapers everywhere. This is available to the district newspapers the yellow journals and so on which are published in thousands all over the country. They can pick and choose and they can take extracts completely out of context and give them prominent headings prominent display in their newspapers. They can go scot free because nobody can take any action against them. When we are saying these things, we are thinking that section of irresponsible Press which has been systematically misusing it to the national detriment. Therefore, the hopes about the ability of the Press for self-restraint, self-discipline and the code of ethics which the Press Commission had indicated were completely belied, not only in our experience, but in the experience of Parliament as well. Therefore, I can assure the House that the reneal of this Act, when it ultimately takes place, will not inhibit the reporting of the proceedings of the House. It will, on the other hand. encourage people to raise the level debate. It will encourage healthy criticisms and it will encourage a high level Those people who were thriving on scandal-mongering and sensation-mongering, will be completely discouraged because they will not find sensational, scandalous and false charges for reporting in Press. But, if Members like Mr. Bhupesh Gupta or the late Feroze Gandhi or any other . . .

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SHRI BHUPESH GUPTA: After the law is repealed, you do not come into the picture. Will you ask Mr. K. K. Birla to give an assurance in writing?

SHRI VIDYA CHARAN SHUKLA: When Mr. Bhupesh Gupta was out for a moment, I was mentioning to the House that bringing forward a defamation case is not a joke and anybody who files a defamation case only to hide his fault always gets a heating in the court of law. You, as a lawyer, can recall the provisions of section 499 of the Indian Penal Code. It protects the person and it also protects the newspapers. They can say things which are... 1 4

SHRI BHUPESH GUPTA: Did it ever occur to you...

SHRI VIDYA CHARAN SHUKLA: Sir, I am not yielding. The hon. Member has the right of reply and, therefore, he must not get impatient. He can reply to all the points. Let him make notes and revert back to those points rather than replying to them on the spur of the moment.

I was saying that the people who are defamed, the people who are charged with defamation, have got certain rights under the I.P.C. If the charge is proved to be true. then the defamation charge fails. If the charge is proved to be made in the public interest and without malice, then also the charge of defamation fails. So, the newspapers need not be unduly afraid of defamation suits coming up. If any charge that is undo in the House is properly read and picked up by the newspapers and reported, the newspaper need not have any inhibition. I can assure the hon. Members that whenever any genuine charges are made, like Feroze Gandhi made against the Bharat Insurance or the charges against Mundhara were made in the House and we have seen in the last 20 years various charges were made in a responsible manner, they were all picked up by a responsible section of the press but look at the other side of the picture of character assassination, of deliberate maligning ulterior politinational leadership for motive to destroy the fabric of parliamentary democracy, to destroy credibility of the Government, not because thought that it interest of the people but because they

thought that it was in their narrow interest to destroy image of a particular leader of the nation of a person holding an important position. Take the example of Shri L. N. Mishra, which the hon. Member s quoted and which can quoted very often. He was a person who was completely innocent of the that were hurled against him day in and day out and it came to such a position where an atmosphere was created and he was assassinated, but for the fact that he was so systematically defamed and character was assassinated in both Houses of Parliament and it was systematically taken up by the jute press, by the press with ulterior monopoly I do not think a situation would been created in the country where a political assassination of magnitude this could have taken place. Now, this the instance which Mr. Gupta himself has quoted and we want to prevent such things in future. So, the newspapers will no problem in reporting as long as they are willing to accept the responsibility under the common law of the land. The common law of the land, the right of citizen must be protected and as long as a citizen has the right to go to the court, that right the newspapers must accept. The only exception that has been made by the Constitution and which must stay is the amenity granted to the hon. Members of Parliament when they function inside the Parliament.

Sir, with this clarification I hope hon. Members will see their way that this will not affect the dignity of the House, this will not affect the privileges of the House, nor will it affect the dignity or the privilege of the newspapers to report. This will affect only those people who are against Haji Mastan, the smuggler, who are against the blackmarketeers, who are against the people who are indulging in anti-social activities. So, all these antisocial activities, all these smugglers, blackmarketeers can still be criticised in House, they can still be reported. If somebody was anything against Haji Mastan here and it is reported in the newspaper, supposing the Times of India reports what you say about Haji Mastan today, will he go to the court after he is out of the police custody and say that he is not a smuggler? SHRI SALIL KUMAR GANGULI: Unless he is proved to be so by the court of law...

SHRI VIDYA CHARAN SHUKLA: It is one thing to threaten, it is another thing to face a defamation enarge in the court. Even if the defendant, supposing the Times of India is the defendant, says that these are the charges that have been made against such and such complainant, the defamation suit will be dismissed with cost and there will not be any problem for the newspapers to carry such charges in their columns, provided the prima facie seems to be reasonable, justified and seems to be prima facie true. Then they have the complete protection but they will have no protection for motivated and false charges which are made as a matter of conspiracy. Sir, this Bill is sought to improve the tone of the public life, the tone of the parliamentary proceedings and to improve the functioning of the newspapers. Therefore, I commend this Bill to the acceptance of the House.

The question was proposed.

NARASIMHA REDDY R. (Andhra Pradesh): Sir, we have heard with great care and attention the speech of hon'ble Member, Shri Bhupesh Gupta. We have also heard the Minister. Sir, whatever Shri Gupta said Feroze Gandhi and about the background in which the previous Act was passed, we all appreciate; and we have great respect for Feroze Gandhi. Now, the question is whether the situation in which the Act was passed exists today or whether the situation has changed. Sir, I humbly submit that no law has a permonent validity. We cannot say just because a law was good or useful in a particular time and situation of the country, it will have validity for all time to come. I would have been happy if Mr. Bhupesh Gapta who gave such a long speech about the situation, about the conditions, about the necessities and compulsions which impelled Feroze Gandhi to bring in this Act and which made both Houses of Parliament then to pass the Act, had also spoken about the background in which this Repeal Ordinance has come.

Sir, we have been witnesses in this House—many times we have been silent

witnesses—to the way this House has been used by certain Members to malign. to slander, to vilify, to speak patent false-hood, and then the next day in the newspapers we see these falsehoods setting banner headlines. Sir, what is the reaction of the people of this country to this? The people, when they read all these slanderous attacks, come to the conclusion that Members of Parliament belonging to all parties

[Mr. Deputy Chairman, in the chair] are men of no character, no worth. What respect will the people have in this Parliament, what dignity will this Parliament have, if we speak utter falsehood, knowingly, deliberately maligning, and use vituperative language, and next day there is a section of the press which seems to give these things banner headlines?

Sir, the Minister made a very good point which most of us had in mind. Anything constructive that is spoken in the House, given in any positive suggestion that is this House, the papers do not even mention. They do not mention even name of the person. Even if the name is not mentioned, it does not matter much, but even the point is not mentioned. But when a particular Member uses grossly abusive language about a leading personality, the next day we find in the newspapers a bold, streamer headline. What is the reaction of the people? Naturally there is a tendency to encourage people speaking sensationalism, speaking slander, speaking all kinds of things because that gets publicity. Unfortunately, there is a section of press in this country in which, as old adage goes, "if a dog bites a man, it is no news, but if a man bites a dog, it is a news". So, with that psychology, with that ulterior motive, certain section of the press had given publicity to all these things. The result was that the first thing that was damaged was the dignity and prestige of this august House. This is a sovereign House of this country and the dignity of this House must be maintained, and that one of the important elements of maintaining parliamentary democracy. either None of us here. side or on that side, should do anything to bring down the dignity of this House, the decorum of this House. This is an important aspect which we should consider when we think of this Ordinance and this Bill and this Resolution.

I will tell you what is the reaction outside. Now, I am here. I utter a pletely damaging, disparaging statement against a particular Member. At least that Member has got an opportunity to counter me, to reply to me here. But when I use the same thing against an eminent personality outside, what remedy has he got? The ordinary law of the land gives him remedy; he can sue me for defamation. Unfortunately, now the immunity given to the hon. Members of Parliament has been extended to the press-to all kinds press—and so an outsider has no right, he cannot defend his honour, he cannot say that he is not what is represented here; he cannot vindicate his character. If his character is assassinated, he will have simply look on. He cannot do anything. This is another aspect of the situation.

When this Ordinance came and when the press was prevented from publishing, immediately had the feeling that this is going to help Parliament elevate itself; this is going to help Parliament to come back once again to its original dignity. Though not a Member of **Parliament** at that time, I had occasion to attend parliamentary sessions when Jawaharlal Nehru was a Member, when Feroze Gandhi was a Member, and I had occasion to hear the debates from the galleries. The type of the debates, the level of the debates, was entirely different. And when I came here as a Member, I was astonished to find that this House was being used for narrow party purposes, for narrow personal ends; the most slanderous words were used here. I was very much pained really to find the decorum of this House being lowered ourselves.

Sir, democracy is not a mere word; democracy is not a mere slogan; democracy is an attitude towards life, it is a feeling. For democracy, the most essential thing is that you must have tolerance, you must have the spirit, you must have the patience to understand the opposite point of view. You must have the spirit to express things in a decent, decorous way. Without these things, democracy's function is not possible. We have seen the grossest intolerance; we have seen the grossest abuse in this House. These things go against the fundamental fibre of democracy, I maintain.

When we think of parliamentary democracy, when we want to maintain the system, we will have to maintain these valuesnot only we, but the most important thing is the so-called Fourth Estate, the press. The press has got a sacred responsibility of maintaining these values, of educating the people and of maintaining the dignity of this House. Instead of that, if the press takes advantage of the previous Act, misuses it, grossly abuses it and then creates outside a sense of despondency, frustration and disregard for the sovereign House, should this be tolerated? This will have to be stopped. So, this is the essential point which will have to be considered. Sir, my friend, Mr. Bhupesh Gupta, said that hereafter we will not be able to bring out anything against corrupt men, against monopoly houses, against wrongdoers. What prevents us? I do not think this repeal will prevent us. We have immunity. The Constitution has given us immunity. Even today, even after the passing of this Bill, Members of Parliament are immune under the Constitution. We can use this privilege. We can even misuse this privilege, we can even abuse this privilege. Even today we can do it. But the only thing that is done here is that if you misuse and abuse, the press will not publish it. Sir, this is very important. If the press does not publish my abuse and misuse, if the press does not publish my sensation mongering and my slander, it is a damper on my enthusiasm and I will thereafter slowly give it up, and I will try to come out in a constructive way. This will certainly elevate the level of the debate. It is this publicity, this craze for publicity which I have found among many of us, this craze for the names appearing in the press in bold headlines, that encourages us to utilise this sovereign Parliament, to utilise privilege, to go in for all kinds of sensation mongering. Then what prevents us from taking action? I will give one instance. Suppose I come to know of a corrupt dealing of a particular industrialist or a particular big businessman and I come and tell this House about it, according to the information that I have. Is it gospel truth? Do I know all the facts? On the basis of whatever information I have, I come and tell this House, but I cannot say that it is complete, gospel truth. I have known only one side of the picture. Is it justifiable, is

[Shri R. Narasimha Reddy]

it proper, that this particular statement of mine should get publicity outside? If you want to take action, is it necessary that the papers should publish it? come and give the information here, is is for the Minister concerned and the Ministry concerned to enquire into it. And if the information is found correct, then action will be taken aginst him? What prevents us from discharging our How is it helped if it is published? cannot say that it is gospel truth. ever Mr. Bhupesh Gupta or I or other Members may say, can we say that it is gospel truth? What is the machinery that we have in our hands to say that it is the truth, we speak only truth and nothing but truth. What we say here is hearsay. We hear a certain information and we present it in the House. It should not be published. In my view, it should not be given publicity because if it is not true, the poor man who is outside has absolutely chance to defend himself against the untruth that we have uttered here. And this privilege is not necessary for the administration. The administration can take note of it and can certainly take action. (Time bell rings).

Finally, I would like to say that the sine qua non of democracy, which all of us are so intent on protecting, and more particularly of parliamentary democracy, is a responsible opposition and a respon-Without a responsible sive Government. opposition and a responsive Government, parliamentary democracy, cannot smoothly function. Sir, unfortunately, I am sorry to say I have found the opposition, some sections of the opposition being highly irresponsible. I have found certain opposition leaders whom it was a pleasure to hear. Listening to them was an education. But many of them were highly irresponsi-When the opposition behaves irresponsibly, the Government naturally has a reaction and they cease to be responsive. Then the wheels of parliamentary democracy do not run smooth. If smooth running has got to be achieved, I am convinced that publicity for whatever we say here should not be given outside. Finally. whatever I may utter in this House, I cannot be prosecuted or proceeded against. But, if I go outside this House and say

the same thing I can be proceeded against. But a paper a weekly or daily or a small bit of pper which publishes what I say outside gets immunity while the Member of Parliament has no immunity. Therefore from all these points of view, I oppose the Resolution and support the Bill.

श्री ओरम प्रकाशत्यागी (उत्तर प्रदेश) : उप-सभापति महोदय, अभी माननीय मत्नी महोदय ने इस विधेयक के संबंध में जो वक्तव्य दिया है उसको सुनकर मुझे बहुत आश्चर्य हुआ। मैं समझता हूं कि मंत्री मंहोदय अपने उत्तर मे इस बात पर विस्तार से प्रकाश डालेंगे कि पाप कोई करे ग्रौर दण्ड किसी ग्रौर को मिले, यह कहां का न्याय है ? इस दष्टि से यदि हम इस विधेयक पर विचार करें तो मझे लगता है कि यह एक श्राश्चर्यजनक विधेयक है। इस विधेयक के अनुसार स्थिति यह है कि पाप या चोरी तो "ए" नामक व्यक्ति करे ग्रौर दण्ड भगतना पड़े "बी" नामक व्यक्ति को। इस प्रकार की व्यवस्था ग्राप इस विधेयक में कर रहे हैं। यहा संसद में अगर कुछ लोग ऊटपटांग बोल जाते है ग्रौर समाचार-पत उस बात को प्रकाशित करते है तो उनके विरुद्ध डिफामेटरी केस चलेगा । उस हालत में स्थिति यह होगी कि ग्रपराधी कोई ग्रौर होगा और केम किसी दूसरे के खिलाफ चलाया जाएगा । यह सिद्धान्त ग्रापने क्यों स्वीकार कर लिया, यह बात मेरी समझ में नही आती । संसद-सदस्य अगर अपनी सीमा से बाहर बोलते हैं या गलत बोलते हैं तो आपमें इतना साहस होना चाहिए कि संसद-सदस्यों के संबंध में ग्राप कोई अन्य विधेयक लाने की चेष्टा करते। अगर आप यह चाहते है कि संसद्-सदस्यों को हाउस में बिलकुल बोलने न दिया जाय तो यह दूसरी बात है। लेकिन संसद्-सदस्यों को ग्राप बोलने की ग्रनु-मित देकर और प्रेस पर प्रतिबन्ध लगाकर एक प्रकार से संसद्-सदस्यों को नपुंसक बना रहे हैं।

श्री विद्या चरण शुक्ल : सरकार इस प्रकार का कोई प्रतिबन्ध नहीं लगा रही है। 41

श्री ओ३म प्रकाश त्यागी : लेकिन श्राप प्रेस पर दबाव डाल रहे हैं। अगर कोई समाचार-पत्न किसी प्रकार का कोई समाचार छापता है तो उस पर भ्रपमान करने का मुकद्दमा चल सकता है। मैं चाहता हं कि अगर आपमें साहम है तो ग्राप इस वात को सीधे शब्दों में कहिये। मै तो यह मानता हूं कि इस प्रकार का प्रावधान करके आप संसद्-सदस्यों को स्ट्रलाइज कर रहे हैं। यह विधेयक ग्रभी पास नहीं हुआ है, इसलिये मैं मंत्री महोदय से यह पूछना चाहता हं कि अभी तक सदन में संसद्-सदस्य जो कुछ बोलते रहे हैं वह समाचार पत्नों में क्यों नहीं आ रहा है। इस वक्त तो किसी प्रकार के किसी भय की बात नहीं है (Interruption) आपने सेंसर-शिप लगा रखा है ग्रीर इस प्रकार का श्रार्डिनेन्स भी जारी कर रखा है। यही नहीं श्रापने सारी समाचार एजेंसियों को समाप्त कर एक सरकारी एजेंसी बना दी।

श्री विद्या चरण शुक्ल : यह सरकारी एजेंसी नहीं है।

श्री ओ ३म प्रकाश त्यागी : ग्रापने सारी एजेंसियों को समाप्त कर दिया ग्रौर उसके बाद एक अलग से एजेंसी बना दी। यह बात मेरी समझ में नही ग्राती कि जब ग्रापके पास सेंसरिशप का ग्रधिकार है ग्रौर इमरजेन्सी का हथियार भी ग्रापके पास है तो फिर इस विधेयक की ग्रावश्यकता क्या है ?

गृह मंत्रालय कामिक और प्रशासनिक सुधार विभाग तथा संसदीय कार्य विभाग में राज्य मंत्री श्री ओ३म मेहता: किसी तरह की कोई समाचार एजेंसी हमारे पास नहीं है।

श्री ओ इस प्रकाश त्यागी : मेहता जी, श्राप इस बात को संसार के सामने छिपा नहीं सकते कि श्रापने तमाम समाचार एजैंसियों को समाप्त करके एक अर्ध- सरकारी "समाचार" नामक संस्था वना दी है।

श्री ओ ३म मेहता: मैं तो यह समझता हूं कि इस तरह से समाचार एजेंसियों के फंक्शनिंग को ठीक किया गया है।

श्री ओ इस प्रकाश त्यागी: श्रापने तो श्रव एक सरकारी एजेंसी बना दी है श्रीर उसके श्रन्तर्गत जो समाचार सरकार देगी वही छपेंगे। ऐसी स्थिति में मैं मंत्री महोदय से प्रार्थना करना चाहता हूं कि उनको इस बात को श्रच्छी तरह से जान लेना चाहिए कि प्रजातंत्र के श्रन्दर सरकार श्रीर विरोधी दल, इन दोनों के कुछ कर्त्तव्य होते हैं।

श्री ओ रेम मेहता: यह वात ग्राप ग्रव समझ रहे हैं।

श्री ओ३म प्रकाश त्यागी: लेकिन ग्राप इसको भूलते जा रहे हैं। स्राप प्रजातंत्र को छोड़कर तानाशाही की स्रोर जा रहे हैं ग्रीर मैं यह साफ कहना चाहता हूं कि तानाशाही हमारे लिए कोई खतरा हो या न हो, लेकिन विदेशों के अन्दर तानाशाही के जो कुपरिणाम तानाशाही तानाशाहो को भुगतने नहीं हैं उससे ग्राप बच सकरो। थोड़ा सुनने की कोशिश कीजिए। यहां पर जो संसद्-सदस्य श्राए है वे जनता के प्रतिनिधि हैं ग्रौर उनके कुछ कर्त्तव्य होते है। एक तो यह कि वे जनता ग्रौर राष्ट्र के हितों की यहां रक्षा करें ग्रौर दूसरा यह कि ग्रगर शासक दल के ग्रंदर या सरकार के ग्रंदर कोई भ्रष्टाचार, भ्रनाचार या दुराचार होता हो, वह चाहे सरकार का कोई मंत्री कर रहा है या णासन तंत्र में कोई व्यक्ति कर रहा है या फिर कोई व्यापारी ग्रथवा इसी प्रकार के वर्ग का कोई भी आदमी [श्री ओ ३म प्रकाश त्यागी]

श्रनाचार, भ्रष्टाचार या जन-विरोधी काम कर रहा है, तो उसका पर्दाफाश करे। यह संसद् सदस्यों का कर्त्तव्य हो जाता है ताकि वे ग्रपने कर्त्तव्यों का पालन कर सकें ग्रौर उसके द्वारा प्रजातंत्र की रक्षा हो सके।

मैं यहां कहना चाहूंगा कि प्रजातंत्र की रक्षा के लिए यह वहुत महत्वपूर्ण है कि विरोधी दल सशक्त हो और विरोधी दल को ग्रपने विचार व्यक्त करने की पूर्ण स्वतंत्रता हो; उन के विचारों की अभिव्यक्ति संसद् में भी हो ग्रौर संसद् के बाहर भी हो। ग्रापने ससद् के बाहर की ग्राभिव्यक्ति को तो बिलकुल रोक दिया है। संसद में भी श्राप सिर्फ बोलते रहिए क्योंकि श्रापने जो प्रतिबंध लगा दिया है उसका परिणाम यह हुआ है कि सदस्य सेन्ट्रल हाल में बैठे काफी पी रहे हैं; कह रहे हैं क्या लाभ है यहां बोलने का, एक लाइन आ जाएगी कि फला आदमी बोला ग्रौर उसका नाम भी ग्राएगा कि नहीं भ्राएगा; तो फिर बेकार यहां परिश्रम करने का फायदा क्या है, किस लिए तैयारी कर के ग्राम्रो?

दूसरी बात मैं यह कहना चाहूंगा कि
जब संसद् सदस्यों के आरोपों का समाचारपतों म प्रकाशन नहीं होगा, तो जनता
कैसे परिचित होगी कि सरकार सही
रास्ते पर जा रही है या नहीं? देश में
क्या भ्रष्टाचार या दुराचार हो रहा है?
देश का शासनतंत्र किस रूप में चल
रहा है, पूरा राष्ट्र प्रगति की श्रोर जा
रहा है या अवनति की श्रोर जा रहा
है, इसका परिचय जनता को किस
प्रकार से मिलेगा? संसद् सदस्य जनता
के प्रतिनिधि है, उनके प्रति उत्तरदायी
हैं, उनके जो विचार यहां व्यक्त होते
हैं जनता को यह जानने को मिले कि

वे हमारे प्रतिनिधि क्या बोल रहे हैं? उपसभापति महोदय बहुत से देशों में इस प्रकार के अधिकार हैं कि अगर जनता के प्रतिनिधि अपने कर्त्तव्य का पालन संसद् में या संसद् से बाहर नही करते तो उनको बीच में भी वापस बुला लिया जाता है, उनको त्यागपत्र देने पर विवश किया जाता है ग्रौर उनके स्थान पर दूसरा चुनाव होता है। लेकिन यहां 5-6 साल के लिए हमको सीट मिल गई है, भ्रव चाहं हम ग्रपने कर्त्तव्य का पालन करें या न करें लेकिन थोड़ा बहत जो संसद में काम चल रहा था. यहां हम कुछ कहते सुनते थे, वह भी श्रगर समाचारपत्नों में श्राना समाप्त हो जाएगा, तो उसके मानी यह हैं कि हमने जनता को इस बात से कि उनके अपने प्रतिनिधि क्या कर रहे हैं स्रौर कह रहे हैं, उन्होंने क्या कर्त्तव्य का पालन किया, विमुख कर दिया है।

श्रगली बात मैं जानना चाहंगा कि सर-कार के घोटालों का भी किस तरीके से पर्दाफाश किया जाएगा? ग्राप कह रहे हैं ऐसी बात नहीं है, समाचारपत्र प्रकाशित भी कर सकते हैं, लेकिन उनको इस बात के लिए तैयार रहना होगा कि ग्रगर केस चले तो वे साबित कर सकें। मैं भ्रापसे एक प्रश्न करूंगा कि ग्रापने ग्रब तक जितने तस्कर व्यापारियों को गिरफ्तार किया है ? लेकिन तस्कर व्यापारी कह रहे है कि अगर तस्करी व्यापार, स्मगलिंग हमने किया है तो क्या भ्राप में साहस है केस चलाने का? भ्राप केस क्यों नहीं चला रहे हैं। मेरा प्रश्न है: भ्रापने चार्ज लगाया है, ग्रौर जिस पर चार्ज लगाया है वह कह रहा है चार्ज साबित करो; न्नाप नहीं कर सके तो क्या इसके मानी यह है कि इसमें भी घोटाला है ? घोटाले को साबित करने वाली बात गलत है, या तो ग्राप इंक्वायरी कीजिए; हमारी जानकारी मिली है हमने ग्रापके सामने पेण कर दी है, समाचार पत्नों में भ्रागया। भ्रगर भ्राप नहीं करेंगे तो जनता श्रापसे— जहां मिनिस्टर दौरे पर जाएंगे वहां पूछेंगी भ्रापसे, कि फलां घोटाले की बात भ्राई है, फलां मिनिस्टर के ख़िलाफ़ करण्यन के वार्जेज हैं। भ्रापने जांच की है या नहीं, यह चीज जनता भ्राप से पूछेंगी। इसलिए यह जनता के हित में हीं हैं (Interruption)

MR, DEPUTY CHAIRMAN: No cross talk, please. You Please address me.

श्री ओ देम् प्रकाश त्यागी: उप-सभापित जीं, तो मैं यह कह रहा हूं कि यह जनता के हित में बहुत प्रावश्यक है कि यहां पर जो प्रभिव्यक्ति जनता के प्रतिनिधियों द्वारा की जाती है, संसद् में की जाती है उनका प्रकाशन समाचार-पत्नों पर न हो। ग्रगर इस तरह की व्यवस्था होगी तो वह जनता के हित में हीं नहीं है बिल्क देश के हित में भीं है और प्रजातंत्र के हित में भीं है। श्रगर ग्राप सचमुच में प्रजातंत्र पर विश्वास करते हैं, तो इस विधेयक को ग्रापको वापस ले लेना चाहिए।

उप-सभापित जी, श्रगली बात में यह निवेदन करना चाहता हूं कि सरकार जो यह विधेयक लाई है उसका कुपरिणाम बहुत भयावह होगा। इसका सब से बड़ा कुपरिणाम तो यह होगा कि देश मे भ्रष्टा-चार, श्रनाचार, दुराचार बढ़ता रहेगा। मिनिस्टरों द्वारा और सरकार द्वारा जो बड़े-बड़े घोटाले किए जाएंगे, जनता द्वारा जो चार्जेज लगाए जाएंगे, वे सब समाचार-पत्नों में तो श्राएंगे नहीं। इसका परिणाम यह होगा कि देश में भ्रष्टाचार, दुराचांर को बढ़ावा मिलता चला जाएगा। जो कोई पाप करता है उसके सामने दो ही भय होते हैं और इन दोनों भयों से बचकर वह पाप करता है। एक तो वह जनता के दृष्टि से छिप कर पाप करता है ताकि वह जनता में अपमानित न हो। दूसरा वह जो भी पाप करता है वह सरकार के डण्डे से बचकर पाप करता है। इस तरह से इन दोनों चीजों से बचकर वह पाप करता है और जब पाप करता है तो वह इन दोनों चीजों का ध्यान रखता है ताकि इन दोनों चीजों का ध्यान रखता है ताकि इन से अपने आप को बचा ले। अगर हम कोई घोटाले की ओर संकेत करते तो क्या आपके मन में यह आ सकेगा कि आप उसके ख़िलाफ़ एक्शन लें? आपके मन में इस तरह की भावना कभी नहीं आएंगीं और न आप किसी तरह का ऐक्शन हीं ले सकेंगे। (Interruption)

श्री ओः म्महताः सरकार केडण्डे से कोई नहीं बच सकता है।

श्री ओरम् प्रकाश त्यागी: सरकार के डन्डे से मैं यह समझता हूं कि जनता का डन्डा बहुत ख़तरनाक होता है। ग्रगर कोई ग्रादमी चाहे वह कितना ही बड़ा ग्रादमी क्यों न हो, ग्रगर वह जनता की दृष्टि से गिर जाता है तो फिर उसका कोई मूल्य नहीं रह जाता है। हर ग्रादमी चाहे वह चोर हो, डाकू हो, उसको पहले ग्रपने सम्मान का ख्याल रहता है।

श्री ओ ३म् मेहता : मध्य प्रदेश के जो डाकू है वह तो जोरो से कहते हैं कि हम डाकू हैं। (Interruption)

श्री ओ ३ म् प्रकाश त्यागी: मेरा ग्राप से यह कहना है कि ग्रापने जिन तस्करों को गिरफ्तार किया है, क्या उनमें से कोई यह कहता है कि हम तस्कर हैं।

श्री कामेश्वर सिंह (विहार): यहीं कारण है कि विरोधी दल वाले जनता की नजरों से गिर गए हैं। (Interruption)

श्री ओ ३म् प्रकाश त्यागो : मैं यह कह रहा था कि ग्रापने इससे भ्रष्टाचार को ही बढ़ावा दिया है क्योंकि ग्राप जनता को

[श्री यो ३म प्रकाश त्यागी] इस विधेयक के द्वारा कुछ भी परिचित होने नहीं देगे ग्रौर इस तरह से सरकार को वैलगाम बना दंगे। जब भ्रष्टाचारी मंत्रियों का किसी तरह से अपमान नहीं होगा तो वे बेलगाम हो जायेंगे। इसलिए मेरे कहने का मतलब यह है कि अगर आप प्रजातंत्र को सही रास्ते पर चलाना चाहते हैं, तो उसके लिए बेलगामों के उपर ग्राप ग्रवश्य रोक लगाइए ग्रीर इस तरह का रोक विरोधी दल वाले ही लगा सकते हैं। विरोधी पार्टियां ही सरकार को बुरे रास्ते पर जाने से सचेत करती है ग्रौर इसलिए मैं स्राप से प्रार्थना करना चाहता हं कि ग्राप एक बात याद रख लीजिए ग्रौर वह बात यह है कि संसार में मित्र कौन है श्रौर शत्नु कौन है? सब से बड़ा मित्र तो वहीं है, जो ग्रालोचक है। सब से बड़ा दश्मन वह है, जो चाटुकार है ग्रथित् जो चापलसी करता है। इस लिए मैं यह कहना चाहता हं कि ग्राप चापलुसी को बढावा देने के लिए यह विधेयक लाए हैं। म्रापके जो श्रालोचक हैं, जो स्रापके सच्चे मित्र हैं, जो ग्रापकी दृष्टि में घोटाले की तरफ़ संकेत करते हैं, उन सब पर म्राप इस विधेयक द्वारा प्रतिबंध लगा रहे हैं। इस तरह से ग्राप इस विधेयक द्वारा ग्रपने शत्रग्रों को ही बढ़ावा दे रहे हैं, मित्रों को नहीं, जबकि वास्तव में विरोधी दल वाले ही आपके मित्र है।

उपाध्यक्ष महोदय, (Time bell rings) यह विधेयक बड़ा ही महत्वपूर्ण है श्रौर इस पर भी श्राप घंटी बजा रहे हैं। मैं जल्दी ही समाप्त करूंगा। दूसरी बात मैं कहना चाहता हूं कि इस विधेयक के द्वारा प्रजातंत्र को भी ख़तरा है, इस से हम प्रजातंत्र को ख़तरे में डालेगे श्रौर जनता श्रौर राष्ट्र दोनों के हित ख़तरे में पड़ जाएंगे। मैं उदाहरण के लिए कहना चाहता हूं कि समाचार पत्न श्राप के कदमों कितने भयभीत हो गए है। श्राप यहां एक विधेयक

बोनस के बारे में लाए ग्रीर उस पर यहां कल भी वाक ग्राउट हुग्रा। ग्राप तमाम समाचार पत्नों को उठा कर देख लीजिए. क्या किसी में है वाक आउट की खबर। वाक ग्राउट की खबर में तो कोई खतर-नाक चीज नही है। मैं शक्ला साहब से ही पूछना चाहता हूं कि भ्रापने इसे सेंसर क्यों किया। अगर इस तरह के इन्नोंसेंट वाक श्राउट को भी श्राप सेंसर कर सकते है तो फिर समाचारपत्न में आयेगा क्या. इसकी श्राप कल्पना कर सकते हैं। मेरा विचार ऐसा है कि सरकार जब इमरजेंसी लाई थी तो उसने कुछ चार्जेज लगाए थे कि यह गड़बड़ हो रही है, वहां फासिज्म ग्रा रहा है ग्रीर मैं समझता था कि उस समय सरकार को सचमुच में ख़तरा मह-सूस हो रहा था। लेकिन एक के बाद एक जो भ्रापके कदम आ रहे हैं साफ जाहिर हो रहा है कि आप तानाशाही की स्रोर स्रपने को लिए जा रहे है। यह देश के लिए बड़ा ख़तरा है। पहले ग्राप इमरजेंसी लाए, उसके बाद श्रापने जडि-शियरी का गला घोटा, श्रापने किमटेड जडिशियरी बना डाली फंडामेंटल राइटस ख़त्म कर दिए, फिर श्राप सेंसर्राशप ले आए, श्रीर इस विधेयक के द्वारा श्रापने संसद सदस्यों के विचारों पर भी प्रतिबंध लगा द्या। तमाम समा-चार एजेंसियों की समाप्त कर दिया ताकि विचारों का कंपिटीशन न हो सके। पं० नेहरू ने इस बात को कहा था कि अगर देश में सही विचारों की जानकारी लानी है ग्रौर विचारो ग्रौर ज्ञान की वृद्धि करनी है तो समाचार एजेसियों में कंपिटीशन चाल करो। मैं कहना चाहता हूं कि स्रापने एक प्रेम काउंमिल बनाई थी ग्रौर ग्राप कहने के लिए वालंटियरी अनुशासन पद्धति को मानते है, लेकिन ग्राप ने उस समाप्त कर दिया ग्रौर यह वर्तमान विधेयक जो भ्राज म्राया है वह हमारे विचारों को जनता तक पहुंचने में बड़ा

बाधक होगा। हमारे देश में जो समाचार-पत्न हैं वे ज्यादातर बड़े घरानों के हैं। केवल कुछ स्वतंत्र हैं। बड़े घरानों के खिलाफ भपेश जी बोले। कुछ समाचार पत्र कुछ न्यज को ब्लैक आउट करते हैं. कछ दूसरी तरह की न्यज को ब्लैक आउट करते हैं। अगर मैं ने प्रजातंत्र के पक्ष में कोई बात कही तो जो बाहर के सहायता प्राप्त पत्न है वे उसको ब्लैक ग्राउट कर देते हैं। इस प्रकार स्वतंत्र प्रेस इस देश में बहत कम हैं जो स्वतंत्रता से समाचार छापते हैं। लेकिन ग्रापने जो उनकी बची खची स्वतंत्रता थी उस पर भी ग्राप ने इस विधेयक के द्वारा प्रतिबंध लगा दिया है। मैं कहना चाहता हं कि आप इस विधेयक को वापस लें और वाणी ग्रौर लेखनी दोनों पर प्रतिबंध लगा कर प्रजातंत्र को खतरे में डालने की कोशिश न करें और देश को तानाशाही की स्रोर न ले जाएं। मेरी आप से देश के हित में प्रार्थना है और स्राशा है कि स्राप मेरी इस प्रार्थना पर ध्यान देंगे। इन शब्दों के साथ मैं ग्राप के इस रेजोल्यशन का घोर विरोध करता हं।

STATEMENT BY MINISTER Re. AP-POINTMENT OF A COMMISSION OF INQUIRY TO INQUIRE INTO ALLE-GATIONS AGAINST THE FORMER CHIEF MINISTER AND SOME MINIS-TERS OF TAMIL NADU

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, DE-PARTMENT OF PERSONNEL AND AND **ADMINISTRATIVE** REFORMS DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI OM MEHTA): Sir. as the House is aware, allegations of corruption, favouritism, administrative and financial improprieties and abuse of official position, were being received against the erstwhile Ministry of Tamil Nadu for some time. In November, 1972, Shri M. G. Ramachandran, M.L.A. of Tamil Nadu had presented a memorandum of allegations to the President and later Shri Mr. Kalyanasundaram, M.P. and some others, presented another memorandum of allegations to the President followed by a further communication from Shri M. Kalyanasundaram.

These memorandum contained in all, 54 allegations 27 of these were aginst Shri Karunanidhi personally and 13 aganist other State Ministers. The remaining 14 allegations were of general nature relating largely to abuse of power by the D.M.K. Party in that State.

In accordance with the settled procedure, we had asked for the comments of Shri Karunanidhi on these allogations and later also referred to him, for comments, the rejoinders received from the memoralists. The comments received from him, though copious in volume, were not sufficiently informative on various aspects which necessitated seeking clarification on some points. Even the clarifications which were received later, were not entirely satisfactory.

While the matter relating to these allegations was under examination, further reports were received from different reliable sources that acts of administrative and financial impropriety, corruption, misuse of authority, etc. by State Ministers, were continuing, citing certain specific instances. One such memorandum of allegations dated 1st December, 1975 was received from Shii K. Manoharan, M.P. and Shri G. Viswanathan, M.P.

The Governor of Tamil Nadu also, in his report to the President dated the 29th January, 1976 recommended that a High-Powered Commission should be appointed to inquire into the several serious allegations against the Ministry and the Ministers involved.

Accordingly, it was decided that all these matters should be inquired into by an independent, impartial body. A notification has been issued today appointing a Commission of Inquiry under section 3 of the Commissions of Inquiry Act, 1952, to inquire into allegations against the former Chief Minister and some Ministers of Tamil Nadu. Shri Justice R. S. Sarkaria, Judge of the Supreme Court of India, has been appointed to head the